

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.227 of 2020**

**IN THE MATTER OF:**

**Pralhad Hage & Ors.**

**...Appellants**

**Versus**

**Shyam Sirur & Ors.**

**...Respondents**

**For Appellants:**

**Shri Arun Kathpalia, Sr. Advocate with Ms. Surekha Raman and Shri Shrenik Gandhi, Advocates**

**For Respondents:**

**Ms. Shikha Tandon and Durga Agarwal, (Caveators R-3)  
Shri Shyam Kapadia, Advocate (R-7)  
Ms. Samiksha Pednekar, Advocate (R-9)**

**O R D E R**  
**(Virtual Mode)**

**09.12.2020** Heard Counsel for the Appellant. Perused the Impugned Order. Para – 21 of the Impugned Order records that the Applicant was seeking ad-interim relief which was already denied by NCLT, Mumbai on 6<sup>th</sup> August, 2020 and that no stay had been granted by this Tribunal.

The said Order dated 6<sup>th</sup> August, 2020 is Annexure A-4 – Page 245. It is stated that the Company Appeal filed against that Order is numbered as Company Appeal (AT) No.143 of 2020. The said Appeal is stated to be listed on 20<sup>th</sup> January, 2021.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellants provide the e-mail address of other Respondents, let Notice be also issued through e-mail.

Learned Counsel for the Appellants is insisting on interim relief stating that there have been developments after the earlier Orders were passed and

that the present matter relates to another Director who was working as Managing Director and not related to Gajanan Dhakane with regard to whom the earlier Order related.

Counsel for Respondent Nos.3, 7 and 9 have already appeared. Appellant to serve copy of the Appeal to the learned Counsel. Rest of the Respondents may be served. Respondents to file their Reply to the Appeal as well as the claim for interim relief by 4<sup>th</sup> January, 2021. Rejoinder, if any, may be filed by 11<sup>th</sup> January, 2021.

Parties may file brief written submissions not more than three pages within two weeks. Copies of Judgements they want to rely on may also be filed separately.

List this Appeal also on 20<sup>th</sup> January, 2021 along with Company Appeal (AT) No.143 of 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*rs/md*